BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No.351 of 2012

27.03.2014

List this matter before any other bench without me (i.e. Hon'ble Mr. Justice SR Sen) as Mr. SR Sen, the learned senior counsel is appearing in this instant case.

List it accordingly.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC (WPC) No. 67 of 2014 in
WP(C) No. 224 of 2011

27.03.2014

Heard Ms. AP Kharsohnoh, the learned counsel for the applicant who filed a Misc. Case praying for correction of the dates at Paragraphs 5 & 7 of the Judgement & Order dated 14.03.2014 passed in WP(C) No. 224 of 2011.

The learned counsel further submitted that due to typographical mistake, the dates were mentioned as 15.10.10 instead of 15.01.10 in both the Paragraphs 5 & 7.

Since it is a typographical mistake, I hereby rectify the dates as 15.01.10 in both the Paragraphs 5 & 7 as it will not change the nature of the Judgment.

Registry is directed to do the needful. Accordingly, this instant Misc. Case is allowed and the matter stands disposed of.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 189 of 2011

27.03.2014

Mr. HS Thangkhiew, the learned senior counsel is pre-occupied, so the matter has to be adjourned.

Mr. VGK Kynta, the learned senior counsel, the learned counsel appearing for respondent Nos. 5 & 7, Mr. A Khan, the learned counsel for the petitioner, Mr. H Kharmih, the learned State counsel and Mr. P Nongbri, the learned counsel appearing for respondent Nos. 4 & 6 are present.

List this matter after 2(two) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 197 of 2012

27.03.2014

Heard Mr. R Sahu, the learned counsel for the petitioner.

Also heard Mr. H Kharmih, the learned counsel appearing for respondent No. 2 as well as Mr. S Sen Gupta, the learned counsel for respondent No. 1.

As per the order dated 29.01.14 passed by this Court, it appears that the respondent No. 1 has been directed to conduct an inquiry and to submit the report before this Court today.

The learned counsel for the respondent No. 1 submits that, he has not yet received any instruction nor any report till date. It is worth mentioning here that almost 3(three) months has lapsed from the date of the aforesaid order, the said inquiry has not been completed nor any report furnished before this Court. Hence, the respondent No. 1 is directed to submit the report in compliance with the order dated 29.01.14 or otherwise to appear in person before this Court at 10:30 AM sharp on the next date fixed, failing which appropriate action will be taken up accordingly.

Registry is further directed to furnish a copy of this order to the learned counsel for respondent No. 1 in the course of the day.

List this matter after 1(one) week.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No.330 of 2012

27.03.2014

Heard Ms. R Paul, the learned counsel for the petitioner who submits that, Mr. K Paul, the leading counsel is not available.

Also heard Ms. A Kharumnuid, the learned counsel who informed the Court that Mrs. S Bhattacharjee, the learned GA is pre-occupied and prayed that the matter may be adjourned to which Mr. RB Pradhan, the learned Standing counsel for MTDC has no objection.

List this matter next week.

JUDGE

V Lyndem